

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 326 of 2011

Tuesday, this the 13th day of March, 2012

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

V.S. Soman, S/o. Late Narayanan Sanku,
Assistant Development Commissioner (General),
Collectorate, Civil Station, Kakkanad,
Ernakulam-682 030,
Karthika, Canal Road, Okkal,
Perumbavoor, Ernakulam. ... Applicant

(By Advocate Mr. B. Raghunathan – Not present)

versus

1. Union of India, represented by Secretary to Government, Ministry of Home Affairs, New Delhi-110 001.
2. Director, Central Bureau of Investigation, Government of India, CGO Complex, Lodhi Road, New Delhi-110 003.
3. Administrative Officer, Central Bureau of Investigation, Government of India, CGO Complex, Lodhi Road, New Delhi-110 003.
4. State of Kerala, Represented by Principal Secretary to Government, General Administration Department, Government Secretariat, Thiruvananthapuram-695 001.
5. Commissioner for Rural Development, LMS Compound, Thiruvananthapuram-695 033. ... Respondents

(By Advocate Mr. Sunil Jacob Jose, SCGSC)

13-03-12 The application having been heard on 24.02.2012, the Tribunal on delivered the following:

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ORDER

HON'BLE Mr. K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER

This O.A. has been filed by the applicant to quash Annexures A-1 and A-2 letters by which his request for repatriation to the CBI was rejected on the ground of administrative reason and for a direction to the 1st and 2nd respondents to pass orders to repatriate the applicant to the CBI and grant all consequential benefits.

2. The applicant is now working as Assistant Development Commissioner in the Rural Development Department of Kerala State. While holding the post of Inspector in the CBI, Government of India, he was selected by the Kerala Public Service Commission for appointment to the post of Block Development Officer and he joined the said post on 20.10.1993. He was promoted to the post of Assistant Development Commissioner on 24.07.2004. Annexure A-2 letter dated 25.11.10 informs the applicant that his representation had already been considered and replied accordingly on 24.12.1999. Annexure A-1 letter dated 24.12.1999 informs the applicant that his request for induction in the CBI as Inspector of Police has been examined by the competent authority and the same was rejected for administrative reasons.

3. The applicant had represented vide letter dated 08.07.1999 for induction in the CBI as Inspector of Police which was rejected by the competent authority as early as 24.12.1999. The cause of action on the part of the applicant arose in the year 1999. He has filed this O.A. on 30.03.2011, challenging the Annexure A-1 letter dated 24.12.1999. This O.A. is barred



by limitation under Section 21 of the Administrative Tribunals Act, 1985. On this ground alone, this O.A. is liable to be dismissed. Ordered accordingly.

4. No order as to costs.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE P.R.RAMAN
JUDICIAL MEMBER

cvr.